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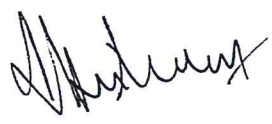

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/02/2018 AT 10.30 AM

PRESENT: SHRI CH. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/104/(IB)/2018
NAME OF THE PETITIONER(S) : BHADRESH TRADING CORPORATION
NAME OF THE RESPONDENT(S) : JAI MURUGAN TEXTILES LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	R. HARI SHANKAR	ADVOCATE for CORPORATE DEBTOR	
2.	P. J. RISHIKESH 71 SRI LAKSHMI	for Corporate Debt	

ORDER

Counsel representing both the parties are present. Perused the records. It has been observed that the operational creditor has not filed an affidavit in accordance with the provisions of Sec. 9(3) (b) of IB Code, 2016. Seven days' time is granted for filing a fresh affidavit in order to make compliance under Sec. 9(3) (b) of IB Code, 2016. The ^{respondent} Registry is directed to file the reply. Put up on 26.02.2018.

(S VIJAYARAGHAVAN)
Member(Technical)

(CH. MOHD SHARIEF TARIQ)
Member(Judicial)